

The 3rd May 1963

No.LJL.11/63/3.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

(Received the assent of the Governor on the 2nd May 1963)

ASSAM ACT No. XIV OF 1963

THE ASSAM MUNICIPAL (AMENDMENT) ACT, 1963.

(As passed by the Assembly)

[Published in the *Assam Gazette* Extraordinary, dated the 4th May 1963]

An
Act

further to amend the Assam Municipal Act, 1956.

Preamble: Whereas it is expedient further to amend the Assam Act
Assam Act
XV of 1957
principal Act, in the manner hereinafter appearing:

It is hereby enacted in the Fourteenth Year of the Republic of India as follows:—

Short title,
extent and
commence-
ment.

1. (1) This Act may be called the Assam Municipal (Amendment) Act, 1963.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force at once.

A m e n d -
ment of Sec-
tion 259 of
Assam Act
XV of 1957. 2. For sub-section (1) of Section 259 of the principal Act, the following shall be substituted, namely:—

“(1) The Board shall be guided by the provisions contained in the Assam Elementary Education Act, 1962 and rules and orders thereunder in the discharge of their liability in respect of Elementary Education.”

Assam Act
XXX
of
1962.

A m e n d -
ment of Sec-
tion 296 of
Assam Act
XV of 1957. 3. In section 296 of the principal Act, in both the first and second paragraphs, after the words “the Commissioner of Division”, the punctuation comma “,” shall be inserted and thereafter for the words “or the Deputy Commissioner” the words “the Deputy Commissioner, the Additional Deputy Commissioner or the Subdivisional Officer in-charge of a Subdivision” shall be inserted.

R. C. CHAUDHURI,
Jt. Secy to the Govt. of Assam, Law Deptt.